

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8031 of 2021

1. Dhaneshwar Singh @ Dhaneshwar Singh Bhokta  
2. Charan Bhuiyan @ Chaman Bhuiyan ... .. Petitioners  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Mr. Rajesh Bhushan, Advocate

For the State : APP  
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**Order No. 02: Dated: 7<sup>th</sup> September, 2021**

Heard the parties.

The petitioners are accused in connection with Rajpur P.S. Case No. 05 of 2019 (Misc. Cri. Appeal No. 420 of 2011).

The petitioners were suspected to be involved in cultivation of opium encroaching upon the forest land. The petitioners seem to have been implicated on the basis of a disclosure made by unnamed sources. The petitioners are in custody since 17.03.2021. It has been stated in this application that the petitioners do not have any criminal antecedent.

Regard being had to the above, the above named petitioners are directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) each with two sureties of the like amount each to the satisfaction of learned Principal Sessions Judge cum-Special Judge (N.D.P.S.), Chatra, in connection with Rajpur P.S. Case No. 05 of 2019 (Misc. Cri. Appeal No. 420 of 2011).

*(Rongon Mukhopadhyay, J.)*

MM